



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Jul/202324/09 dated 28/07/2023 (Manual Case) under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

S.N.	Name & Designation	Department
1	Shri D.N. Mathur, Technical	Consultant
In attendance		
1	Shri T. Songzalian, Deputy DGFT	DGFT
2	Shri Uttam Dey Sarkar, ASO	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

Manual Cases for Personal Hearing held on 28/07/2023.

Case No.	A-01
Meeting No.	NC/3/MEET/Jul/202324/9
Date	28/07/2023
Firm's Name	M/s Arch Pharmalabs Limited
HQ F. No.	01/82/050/01249/AM19/DES-III 01/82/050/01251/AM19/DES-III 01/82/050/01260/AM19/DES-III 01/82/050/01263/AM19/DES-III 01/82/050/01264/AM19/DES-III
RLA F. No.	03/94/040/00126/AM19 03/94/040/00141/AM19 03/94/040/00158/AM19 03/94/040/00160/AM19 03/94/040/00162/AM19
Advance Authorization No. and Date	0310822659 dated 27.07.2018 0310822660 dated 27.07.2018 0310822729 dated 31.07.2018 0310822732 dated 31.07.2018 0310822734 dated 31.07.2018
Subject	Request of M/s Arch Pharma Labs Limited for fixation of adhoc norms with the description of Export Product "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)"
Decision :	Shri Ashish Ujagare, Technical Director, Shri Sanjay Dhyalter and Shri Parth V. had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after personal hearing the committee decided to change the description of Export Product from 'URSODEOXYCHOLIOC ACID (UDCA)' to "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)" with the following conditions: (i) Against 100 kg of export obligation of 'URSODEOXYCHOLIOC ACID (UDCA)', the export of 85 kg of "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)" may be endorsed based on the main raw material Cholic Acid. (ii) Import of input item No. 4 and 6 are not allowed for export of "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)". Custom duty plus interest etc. will be paid for such import, as per policy. (iii) For any excess of other inputs imported in each license, the firm will pay custom duty + interest as applicable under the Policy.

Following adhoc norms for “**3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)**” are approved after Personal Hearing as under:-

Export Product	Qty	Sl. No.	Import Items	Qty
3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5) [7-Ketolithocholic acid(3 α -Hydroxy-7-oxo-5 β -cholan-ic acid), Minimum 99.75%. No single related or unrelated impurity should be more than 0.05%]	1 kg	1	CHOLIC ACID	1. 65kg
		2	HYDRAZINE HYDRATE (80% SOLUTION)	1.65 kg
		3	IEP OX 239 SPRAY DRIED ENZYME POWDER	0.033 kg
		4	IEP OX 235 SPRAY DRIED ENZYME POWDER	Not required
		5	IEP OX 152 SPRAY DRIED ENZYME POWDER	0.050 kg
		6	IEP SP 41 SPRAY DRIED ENZYME POWDER	Not required
		7	IEP OX 243 SPRAY DRIED ENZYME POWDER	0.040 kg
		8	(B-NAD)B-NICOTINAMIDE-ADENINE DINUCLEOTIDE (COENZYME-1)	0.008 kg

Note: Above norms are for regularization and closure purpose only. No fresh licence will be issued on above said ad-hoc norms.

RA concerned may take further necessary action as per above decision of NC.